

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 303
IB-204/ND/2023
New IA- 1604/2024

IN THE MATTER OF:
Central Bank of India

... **Applicant/Petitioner**

Versus

AL Nafees Frozen Food Exports Pvt. Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 12.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant/RP : Adv. Mrigank Kumar

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-1604/2024: For the reasons stated therein the IA is allowed and 3rd
Progress Report is kept on record, subject to all just exceptions.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)